

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 154/2000
OA NO. 276/97

(b)

New Delhi, this the 3rd day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

1. Sh. Mahavir Singh,
Deputy Supdt., Grade-I,
R/o Qr. No. 669, (Old No. 6),
Type IV, New Residence Complex,
Central Jail, Tihar,
New Delhi.
(By Advocate: Sh. P.L.Mimorth)

vs.

1. Mr. Baidwan,
The Home Secretary,
Govt. of India,
North Block,
New Delhi-110001.

2. Sh. Omesh sehgal,
The Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi.

3. Sh. Ajay Aggarwal,
The A.D.G. cum I.G. (Prisons),
Prisons Head Quarters,
Central Jail, Tihar,
New Delhi.
(By Advocate: Sh. Rajinder Pandita)

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

Heard the counsel for the petitioner and the
respondents.

2. It is surprising to see that the orders passed in 1997
giving the simple direction to convene a review DPC to give
the benefit of promotion to the petitioner w.e.f. 1990 was
totally ignored by the respondents. In spite of the order,
against which the CP arises was passed in November 1999, the
respondents seek to explain the delay. The order is yet to be

✓ unexecuted

(AP)

✓

implemented. This inaction of the respondents show total
disobedience of the order of the Court. But for the fact ~~here~~
the petitioner was found himself not vigilant, We may ~~not be~~
~~have~~ ~~able~~ to take any action against the respondents in the
contempt proceedings. As it is stated that the proceedings
have already ^{been} issued to convene review DPC, We close the CP
directing the respondents to convene the review DPC at the
earliest for promotion to the post of Deputy Superintendent
Grade-I. The CP is, accordingly, closed.

Govindan S. Tampi
(V.RAJAGOPALA REDDY)
Vice Chairman (J)

Govindan S. Tampi
GOVINDAN S. TAMPI)
Member (A)

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